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Date: 07/11/2025

(1868) 09 CAL CK 0018

Calcutta High Court

Case No: None

Kasim Ajim Duplay APPELLANT

Vs

Kasim Mohammed RESPONDENT

Baracha

Date of Decision: Sept. 12, 1868

Judgement

Barnes Peacock, Kt., C.J.

We are of opinion, 1st, that a summons cannot be sent by post to any place to which letters are not registered by a Post Office; and, 2nd, that a special bailiff cannot be sent to serve civil process in a Foreign Territory.